

selves to serve as members of the Council established under Section 31(1) of the said Act, for the triennium commencing from the date of election".

*The motion was adopted.*

15.26 hrs.

## BUSINESS ADVISORY COMMITTEE

### FIRST REPORT

**The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh):** I beg to move:

"That this House agrees with the First Report of the Business Advisory Committee presented to the House on the 22nd May, 1967".

**Mr. Deputy-Speaker:** Motion moved:

"That this House agrees with the First Report of the Business Advisory Committee presented to the House on the 22nd May, 1967".

**Shri Umanath (Pudukkottai):** We are absolutely in the dark as to the future prospects of the Patents Bill. During the last Parliament, there was a big furore in this House several times on this matter. We went to the Joint Committee on this Bill and it came to the House. Last time when some members on this side said that it was being delayed because Government was under pressure from various foreign companies and business interests, it was said that the delay was because the Joint Committee had not completed its consideration. Then it passed the Committee stage and it came to the House and it was put on the agenda. But beyond introduction of the motion, it could not proceed in the last Parliament.

Now, we find certain Bills which were pending in the last Parliament being brought forward. But in that list the Patents Bill is completely absent. So I would request the hon. Minister to tell us how we are wrong in thinking that now that it is abso-

lutely in the hands of Government to bring it or not, they are not bringing it under pressure from foreign big business interests. So I insist that the Patents Bill must receive priority and must come before the House.

The second point concerns the Contract Labour Abolition Bill. For the last two or three years, we were agitating this matter in the Consultative Committee on Labour. It was said every time that it would be brought before the House the next time. It did not come during the life of the last Parliament. In this Parliament, there is no talk about its introduction. Will the Minister clarify on these two points?

**Shri D. C. Sharma (Gurdaspur):** This House spent a considerable amount of time on the Delhi Secondary Education Bill. It went to a Joint Committee. It heard evidence from managers, headmasters and teachers. The Committee's Report was placed here. Now the teachers of Delhi have been waiting for the enactment and implementation of that Bill....

**Mr. Deputy-Speaker:** These items are not in the Report under our consideration now. These matters could be taken up in the next meeting of the Committee. I do not think they are relevant just now.

**Shri Umanath:** We are entitled to raise these things in the House when this Report is under consideration. Let the Minister clarify, because the Patents Bill has been a matter on which there has been a particular understanding on this side.

**श्री मधु लिमये (मुंजर):** ग्रह्यक्ष महोदय, मैं रपट के बारे में ही कुछ कहना चाहता हूँ। यह जो रपट है इस में रेल बजट पर साधारण बहस के लिये 14 घंटा दिया है और जो अनुदान की मांगें हैं, उन पर 8 घंटे दिया है। मेरा सुझाव है कि इस रेल बजट में किराया आदि सब बढ़ाया गया है तो यह समय नाकाफी है और दो दो घंटे समय इन में बढ़ा दिया जाय यह मेरा सशोधन है।

**Dr. Ram Subhag Singh:** My esteemed colleague, Shri Umanath, said that we are working under someone's pressure. He is absolutely wrong there because we do not know of any pressure from either side. As you aptly said, the matters referred to by Shri Umanath and Shri Sharma can be raised in the next meeting of the Business Advisory Committee.

As regards Shri Madhu Limaye's point for raising the time allotment by two hours for both the general discussion and the Demands stage of the Railway Budget, on that day all the parties were represented and we unanimously agreed on this time schedule.

श्री मधु लिमये : मैं नहीं आया था और  
[हमारा आदमी भी नहीं था ।

**Dr. Ram Subhag Singh:** But all the parties were notified about it.

श्री अटल बिहारी वाजपेयी (बलरामपुर)  
एकाध घंटा अध्यक्ष महोदय बढ़ा सकते हैं ।

**Dr. Ram Subhag Singh:** That is in the hands of the hon. Speaker and can be looked into by him.

श्री मधु लिमये : एक एक घंटे के लिए  
तैयार हैं आप तो ठीक है ।

**Mr. Deputy-Speaker:** The question is:

"That this House agrees with the First Report of the Business Advisory Committee presented to the House on the 22nd May 1967".

*The motion was adopted.*

15.30 hrs.

#### ANTI-CORRUPTION LAWS (AMENDMENT) BILL\*

**The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** On behalf of Shri

Y. B. Chavan I beg to move for leave to introduce a Bill further to amend the anti-corruption laws.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the anti-corruption laws."

*The motion was adopted.*

**Shri Vidya Charan Shukla:** I introduce the Bill.

15.31 hrs.

#### STATEMENT RE. ANTI-CORRUPTION (AMENDMENT) ORDINANCE, 1967

**The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Anti-Corruption Laws (Amendment) Ordinance, 1967, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-362/67.]

15.31½ hrs.

#### MOTION RE. REPORT OF UNION PUBLIC SERVICE COMMISSION, 1964-65—Contd.

**Shri D. C. Sharma (Gurdaspur):** When you gave me a chance last time I had time to say only two sentences which I want to repeat. My first sentence was, "I welcome this report", and my second sentence was that it is a fine report. I call it a fine report in the same sense in which I call the Kutab Minar a fine monument, the Taj Mahal a magnificent monument or the Red Fort a massive, historical monument, because I have been in this House for some time now, and I have found one thing about this re-